

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 108
TA (Co. Act.)- 01(PB)/2024

IN THE MATTER OF:

Hotel Queen Road Private Limited
v.
Hillcrest Realty Sdn.Bhd.

.... Petitioner

.... Respondent

Order Under Rule 16 (d) of NCLT Rules, 2016

Order delivered on 05.04.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

HEARING HYBRID MODE (PHYSICAL & VC)

PRESENT:

For the Petitioner : Adv. Ranjana Royo Gawai, Adv. Vasudha Sen,
Adv. K. Hema
For the Respondent : Adv. Abhishek Anand, Adv. Kashish Rehan for
R-2 & 3

ORDER

New IA-104/2024

The prayer made in this IA reads as follows:-

Hear and allow (without any further adjournment) the captioned Transfer Application [being TA (Co. Act) No. 01 (PB)/ 2024] on the next date of hearing [i.e. 08.03.2024] in as much as the subject company petitions [Being CP NO. 992/ 2005, CP No. 1832/ 2008, CP No. 47/ 2010 and CP No. 108/ 2023] are listed before New Delhi, Bench-II on 12.04.2024; AND/ OR

Pass any other order as this Hon'ble Tribunal may deem fit and proper.

On 12.03.2024, the following order was passed:-

Ld. Counsel for the Applicant appeared physically.

Ld. Counsel Mr. Saurabh Kalia for Respondent No. 1 appeared through VC.

Ld. Counsel Mr. Abhishek Anand for Respondent No. 2 and 3 also appeared physically.

The relief sought in the application has become infructuous in view of the administrative order passed for listing the case before the specific Bench, which has been complied with. The matter was listed on 01.03.2024 and adjourned to 12.04.2024.

On this statement made by the Ld. Counsel Mr. Abhishek Anand, for the Respondent, which is not disputed by the Ld. Counsel for the Applicant.

The present Transfer Application No. **TA (Co. Act.)-01(PB)/2024 is dismissed as having become infructuous.**

In view of the order passed on 12.03.2024, IA-104/2024 has become infructuous. **Accordingly, IA-104/2024 stands dismissed being infructuous.**

-Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

05.04.2024
Lalit